## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 365/TT/2018

**Subject** : Petition for determination of transmission tariff from

COD to 31.3.2019 in respect of two number of assets under "Transmission System associated with DGEN (1200 MW) of Torrent Power Limited" in Western

Region.

Date of Hearing : 6.1.2022

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Madhya Pradesh Power Management Company

Limited & 14 Others

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL

Ms. Soumya Singh, Advocate, PGCIL Shri Tushar Mathur, Advocate, PGCIL Ms. Mandakini Ghosh, Advocate, TPL Ms. Divya Chaturvedi, Advocate, TPL Shri Saransh Shaw, Advocate, TPL Shri Chetan Garg, Advocate, TPL

Shri S.S Raju, PGCIL Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri A.K. Verma, PGCIL Shri Parth Desai. TPL

Shri Anindya Khare, MPPMCL

## Record of Proceedings

Case was called out for virtual hearing.

- 2. Learned counsel for the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 in respect of the following assets under "Transmission System associated with DGEN (1200 MW) of Torrent Power Limited" in Western Region:



Asset-1: Extension of 220 kV Navsari (GIS) Sub-station: 2 number of line bays; and

Asset-2: Extension of 400 kV Vadodara (GIS) Sub-station: 3 number of bays (2 number of line bays and 1 number bus reactor bay) including 1x 125 MVAR, 400 kV Bus Reactor

- b. Assets-1 and 2 were put under commercial operation on 20.5.2018 and 27.8.2018 respectively.
- c. On the last date of hearing on 30.9.2021, the Commission directed the Petitioner to place on record the Minutes of Meetings in which the utilisation of the subject assets was discussed. In compliance of the said direction, the Petitioner vide affidavit dated 8.12.2021, has placed on record the Minutes of the Meeting dated 16.11.2021 held amongst CTU, GETCO and TPL.
- d. As the TBCB licensee had abandoned the project, Asset-1 was de-linked from the earlier project and is being implemented by PGCIL as part of Western Region System Strengthening Scheme.
- e. Out of the two line bays in Asset-2, one bay has been agreed to be utilized for Vadodara 765/400 kV ICT by April 2022. Alternative utilization of remaining one bay and one bus reactor are yet to be explored.
- 3. In response to a query of the Commission, learned counsel for the Petitioner submitted that the transmission charges from the date of commercial operation till it is put into use has to be borne by Torrent Power Ltd. (TPL) as the asset was constructed for evacuation of power from the generating station of TPL. Further, Asset-1 is expected to be put into use in 2022. She further sought time to file rejoinder to the reply filed by TPL vide affidavit dated 3.1.2022.
- 4. Learned counsel for TPL requested to adjourn the matter for two weeks due to bereavement in the family of learned senior counsel who is representing TPL in the instant case.
- 5. At the request of learned counsel for TPL, the Commission adjourned the matter. The Commission directed the Petitioner to file rejoinder to the reply of TPL by 27.1.2022 with advance copy of the same to TPL.
- 6. The matter shall be listed for hearing in due course for which a separate notice will be issued to the parties.

## By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)

